more are under consideration. We have received ten more.

SHRI M. C. SHAH: May I know, Sir, the location of these societies, or the States in which these societies are to be assisted?

SHRI ANNASAHIB SHINDE: The eight societies which we have actually assisted, for which the amounts have been actually disbursed, are (1) The Burdwan Central Co-operative Agricultural Production and Marketing Society Ltd., P.O. Memari, District Burdwan; (2) The Gujarat State Cooperative Marketing Society Relief Road, Ahmedabad-it is the State to which the hon. Member belongs; (3) The Totgars Co-operative Sale Society Ltd., Sirsi, North Kanara, Mysore State; (4) The Coimbatore District Central Co-operative Supply and Marketing Society Ltd., Coimbatore; (5) The North Arcot District Central Co-operative Supply and Marketing Society Ltd., Vellore; (6) The Co-operative Marketing-Thanesar cum-Processing Society Ltd., Thanesar, District Karnal, Haryana; (7) The M. P. State Co-operative Marketing Society Ltd., Jabalpur, M.P. (Workshop at Tikamgarh); (8) The Hoshangabad Tehsil Co-operative Marketing Society Ltd., Itarsi (M.P.).

MR. CHAIRMAN: Next question.

OBEROI INTERCONTINENTAL HOTEL

- \*4. SHRI M. P. BHARGAVA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether any reports of discrimination between Indians and foreigners in the Oberoi Intercontinental Motel at Delhi have been received by Government;
- (b) whether it is a fact that there are some parts of the Hotel where Indians are not allowed entry; and

(c) if the reply to parts (a) and (b) above is in the affirmative, what steps have been taken by Government in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRIMATI JAHANARA JAIPAL SINGH): (a) No, Sir.

- (b) No, Sir.
- (c) Does not arise.

SHRI M. P. BHARGAVA: May I know. Sir, from the hon. Minister whether any enquiries have been made in this connection to find out whether there is any place where Indians are not allowed to go in that hotel?

DR. KARAN SINGH: Yes, Sir, enquiries have been made. There is no place in the hotel where Indians are not allowed.

SHRI M. P\_BHARGAVA: May I know, Sir, from the hon Minister whether there is a certain bar in the hotel where Indians are prohibited from going and, if that is a fact, what are the reasons therefor?

DR. KARAN SINGH: Sir, the reference is probably to the House Boat bar in the hotel. There is no prohibition for Indians going there, but according to our prohibition laws they cannot be served alcoholic drinks. Therefore, it is possible that Indians may not like to go there because they are served soft drinks where foreigners are served alcoholic drinks.

SHRI C. D. PANDE: Is the hon. Minister aware of the fact that not only in Oberoi, but in Ashoka hotel also there are bars where Indians are not allowed, and at times it is very embarrassing for an Indian host, or even an Indian guest of a foreign visitor if one takes the other there? I myself went once and I was barred entry into that bar.

SHRI BHUPESH GUPTA: What for?

SHRI C. D. PANDE: Obviously, I wanted to take my friend there. So it was very embarrassing for me, and it is very irksome and it is detrimental to the growth of tourism in this country. May I ask whether Government would take drastic steps so that this embarrassing, unwholesome and discriminatory practice is removed?

DR. KARAN SINGH: Sir, I entirely agree with the hon. Member that it would be completely intolerable if there is any place within India where Indians are not allowed. We are against discrimination everywhere in the world, and I am sure no self-respecting person would ever tolerate a situation like this. If any such case has occurred, it has not come to the notice of Government, and if it comes to notice, serious note will be taken of it.

SHRI M. S. OBEROI: May I ask the hon. Minister if it is not a fact that even the Tek Chand Committee on Prohibition has recommended that this restriction on the hotel should be removed, and there should be no discrimination between Indians and foreigners in such cases? As such, may I ask, the hon. Minister why these recommendations have not been implemented, and if they have not been implemented up to now, will the hon. Minister now see that these restrictions are removed?

MR. CHAIRMAN: That the Indians should be allowed to drink.

SHRI M. S. OBEROI: Yes. The Tek Chand Committee has recommended that the restrictions now existing should be removed, from the purely tourist point of view.

SHRI BHUPESH GUPTA: We are not quite clear. One thing is whether Indians should be allowed to go there or not. We are sure that there is no such discrimination in that regard.

Another point here is whether Indians should be allowed to drink or not. It is a matter of opinion. I think Mr. Pande and I radically differ on the subject. Therefore, it should be left to the individuals. It should be left to an individual to decide whether he should go there or not. Other influences should work rather than any kind of an attempt to prevent one from going there and thereby create an impression on the foreigners as if he is being not allowed to go there.

MR. CHAIRMAN: I think it is a background with regard to the questions that might be coming.

श्री राजनारायण : मेरा प्रश्न यह है कि क्या सरकार इस बात को सही मान कर कि भारतीय विदेशियों के ।थ वहां पर शराब नहीं पी सकते, इसकी जांच करायेगी। यह कहना कि भारतीय वहां जाना ही नहीं चाहते, ग्रगर इस तरह की भावना भारतीयों में हो जाय शराब न पीने की, तो मैं इसका स्वागः करूंगा कि यह बहुत ग्र=छी भावना है कि अपने से शराब छोड़ दे, मगर जो भारतीय विदेशियों के साथ जा कर, बैठ कर वहां शराब पीना चाहते हैं उनके वहां जाने में ग्राज दिक्कत है । मैं चाहता हूं कि सरकार इसको कबूल करे ग्रीर कबूल करके इसमें जो कुछ स्कावट हो रही हो उसको दूर करने का प्रगत करे।

डा० कर्ण सिंह : जहां तक शराब षीने का प्रश्न है यह तो एक बहुत बड़ा प्रशनहें। दूरिजम के सम्बन्ध में तो रोक ही ग्राती है प्रोन्हिविशन के कारण क्योंकि लोग वहां नहीं जा सकते, कुछ उनको ग्रमुविधा होती है। लेकिन जैसा ग्रभी एक ग्रानरेबिल मेम्बर ने कहा कि प्रोहिबिशन का प्रश्न एक बहुत गम्भीर प्रश्न है उसके ऊपर ग्रम्मार प्रश्न है उसके ऊपर ग्रम्मार प्रश्न है, हम यह चाहेंगे कि जहां तक कम रेस्ट्रिक्शनस हों उतना ग्रच्छा है।

SHRI LOKANATH MISRA: May I know, Sir, whether these hostels are considered as islands, even on dry days, for being wet? Is alcohol served in these hotels even on dry days, when it is considered a dry day in Delhi?

DR. KARAN SINGH: Sir, I happen to be a teetotaller. I do not have any personal knowledge about this. I shall find out and let you know.

SHRI BHUPESH GUPTA: What is dry except the head of the Government?

SHRI G. RAMACHANDRAN: While I welcome the Minister's emphatic declaration that no discrimination of any kind will be tolerated, I wish to ask him whether, in his great enthusiasm to be exceedingly good to tourists, the Indian tourists, the Indian travellers come to be neglected. And I say this from my own experience. Will the Minister give an assurance that in order merely to appear as giving a great welcome to the foreign tourists, the Indian visitors or the Indian tourists are not treated on a footing of inequality with the foreigners. I have my own experience.

DR. KARAN SINGH: Sir, it is absolutely clear that providing facilities to foreign tourists does not mean that Indian tourists should be neglected. Tourism means not only catering to foreigners, important though that is. Tourism essentially must be based upon Indian tourists and there is no question of their being discriminated against.

## FOOD SITUATION

- \*5. SHRI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) the present food situation in the country;
- (b) the prospects of coming rabi erops;

- (c) the total foodgrains imported from each foreign country during the last three months;
- (d) the total imported foodgrains supplied to each State during the above period; and
- (e) what is the demand made by the Government of Uttar Pradesh for imported wheat and the quantity which was supplied to that State during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD. AGRICUL-TURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNA-SAHIB SHINDE): (a) The food situation in the country continues to be difficult.

- (b) The prospects of rabi crops, particularly in the un-irrigated areas, are not satisfactory.
- (c) A statement is placed on the Table of the Sabha. (Statement I).
- (d) No distinction is made either in the stocks or in the issue of foodgrains between indigenous and imported varieties. A statement showing the total quantity of foodgrains supplied by the Centre to each State during the three months December 1966 to February 1967 is placed on the Table of the Sabha. (Statement II).
- (e) Various demands for imported wheat were received from the Uttar Pradesh Government from time to time, these were examined in consultation with the State Government and they were allotted 318 thousand tonnes of foodgrains (Wheat and Milo) for the months of December, 1966 to February, 1967.

## STATEMENT I

Total quantity of foodgrains supplied by the Centre to each State during the months of December, 1966 to February, 1967

(In 'ooo tonnes)

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States	Quantity		
1. Andhra Pradesh			28.5
2. Assam		•	26.4